

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 328 of 2020

IN THE MATTER OF:

Vinod Kothari

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present: -

For Appellants: Mr. Sanatanam Swaminadhan, Advocate

**For Respondents: Mr. Debal Kumar Banerji, Sr. Adv. With Mr. Rajiv Roy,
Mr. Rachit Ranjan, Ms. Avrojoyoti Chatterjee, Advocates
for R-1.**

**Mr. Vikram Hegde and Mr. Shantanu Lakhotia,
Advocates for R-2.**

ORDER

(Virtual Mode)

24.05.2021 Ld. Counsel for the Respondent No.1 submits that he has filed two applications through e-portal. He may be permitted to file applications alongwith additional documents before the registry in physical form.

He is allowed to do so.

Ld. Counsel for the Respondent No. 1 is directed to provide the copy of the applications to the Appellant Counsel.

Ld. Counsel for the Appellant submits that he has also filed an Application alongwith Appeal for taking additional documents on record.

Ld. Counsel for the parties are directed to file reply of applications till 14th June, 2021.

Parties may file Written Submissions not more than three pages alongwith relevant citations till 14th June, 2021.

Let the matter be fixed for orders on applications and for hearing on **24th June, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/md.